

**BEFORE THE NATIONAL GREEN TRIBUNAL ,  
WESTERN ZONE BENCH, AT -PUNE.  
O.A No.1104/2024.**

SUO MOTO Cognizance taken by Hon'ble Tribunal      Applicant

Versus

Gajkesari Steels and Alloys Pvt. Ltd      Respondent

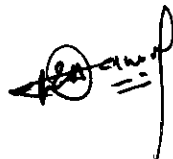
**AFFIDAVIT IN RESPECT OF ACCIDENT OCCURRED AT  
RESPONDENT UNIT ON BEHALF OF MPCB.**

I , Deepak R Bansod , Age-55 years Occupation –Service , the Sub-Regional Officer of the Maharashtra Pollution Control Board , having my Office at Plot No. P-3 /1 and 3/2 , MIDC , Jalna , do hereby filing this Affidavit in reply to the Suo-Moto cognizance taken by this Hon'ble Tribunal in respect of an occurrence of the Blast at M/s Gajkesari Steels and Alloys Pvt. Ltd, Plot No. F- 18 and F-19 , Phase –II MIDC Jalna on 24<sup>th</sup> August 2024 at about 12.20 pm only with a limited purpose of bringing on record true and correct facts and circumstances of this particular incidence. I crave leave to file an additional Affidavit as and when necessary. I shall not be deemed to admit anything save except whatever stated hereunder:

1. I say and submit that the Respondent Board has granted consent to Establish u/s 25 of the Water (Prevention and Control of Pollution)Act,1974 & u.s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Others Wastes (Management and Transboundary Movement) Rules, 2016 to M/s Gajkesari Steel and Alloys Pvt Ltd, Dist- Jalna for a period upto commissioning of the unit or 5 years whichever is earlier vide letter dated 16.2.2018. A copy of the said Consent to Establish is enclosed herewith and marked as an Annexure-A.
2. I say and submit that the after establishment of the Industry in pursuance of the Environment Clearance dated 01.06.2018 from the SEIAA, Maharashtra to M/s Gajkesari Steels and Alloys Pvt. Ltd,

**BEFORE ME**

**S.N. SOLUNKE**  
Notary Govt. of India  
Reg. No.: 9023



Plot No. F- 18 and F-19, Phase –II MIDC Jalna. The Respondent Board has granted 1<sup>st</sup> consent to operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Others Wastes (M & TM) Rules, 2016 for a period up to 30.5.2020 under red category. A copy of said EC granted by the SEIAA, Maharashtra **Annexure-B and a copy of consent to 1<sup>st</sup> operate dated 27.3.2019 is enclosed and marked as an Annexure C.**

3. I say and submit that, the Respondent Board has granted Conditional Consent to Operate on 27/03/2019 which was further renewed on 20.01.2024 subject to certain terms and conditions. A copy of Renewal of Consent to Operate dated 20.01.2024 is enclosed for kind perusal and marked as an **Annexure – D.**
4. I say and submit that on receipt of news regarding the blast occurred in the induction furnace of M/s Gajkesari Steels and Alloys Pvt. Ltd on 24.08.2024. I have immediately taken the information from different sources. The following information has been received :-
  - i) The industry – representative has informed that the accident occurred during the process of melting of scrap. It was further informed that sudden blast took place in the melting furnace due to which the molten material was spread in and around area of furnace and 19 number of workers in vicinity were injured. Some of the workers near the furnace engaged in the maintenance work and casting process.
  - ii) I have caused joint visit and inspection of the site in question along with Field Officer, Smt. Mangrulkar and Mr. Pravin Malkiya , Engineer of the Respondent industry. During the visit it has been observed as follows :-
    - a) During the visit it has been revealed that 19 workers were injured and 7 of them were shifted to the hospital at Chhatrapati Sambhaji Nagar and 12 workers shifted to Jalna hospital. A copy of the visit and inspection report dated 25.08.2024 is enclosed herewith and marked as an **Annexure - E**

**BEFORE ME**  
**S.N. SOLUNKE**  
Notary Govt. of India  
Reg. No.: 9023

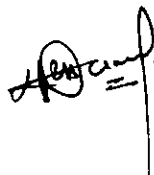


- iv) In view of above, F.I.R has been filed at the Police Station of Chandanzira by Mr. Mohammed Rafiuddin Mohammadusman, Shift in charge of Industry. A Copy of the said F.I.R is attached to the visit and inspection report.
- v) I have contacted Director of Industrial Safety and Health (D.I.S.H – Authorities) Department for their report to know exact cause of accident in respect of Safety and Other compliances. Copies of D.I.S.H reports dated 26.08.2024 and 12.09.2024 are enclosed and marked as **Annexure- F & G respectively.**
5. I say and submit that subsequently it has been understood that 06 number of workers have lost their lives due to accident. The industry has communicated it vide letter dated 11.09.2024. A copy of the said reply is enclosed herewith and marked as an **Annexure – H.**
6. I say and submit that as a precautionary measure to avoid further damage to the environment, the Respondent Board had issued Directions of Voluntary Closure u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (P&CP) Act, 1981 vide letter dated 09.09.2024. A copy of the said Directions is enclosed herewith and marked as an **Annexure – I.**

The Sub-Regional officer Jalna has verified compliance report wide report dated 12.9.2024 and reported as follows:

- i) It is submitted that the industry has assured to take steps to prevent such incidents in future.
- ii) Respondent industry has provided alternative fume extraction system consisting of telescopic suction hood along with ID fan type Backwards curved (single inlet) motor (2X525 KW & 2X1440RPM) & dust collection system followed by the Bag filters (16 no's of compartment & total bags are 3600 nos.) with common chimney of height 30 Meters.
- iii) The dust is being disposed to authorized recycler, the industry has provided OCEM system for monitoring emission through stag and the same is connected to MPCB server.

**BEFORE ME**  
**S.W. SOLUNKE**  
Notary Govt. of India  
Reg. No. 9023



- iv) The industry has installed scrap processing unit such as segregation, bailing press, shearing, cutting, allegators for raw materials.

In view of above compliance, the Respondent Board had issued restart Directions u/s 33A of Water ( prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981, subject to certain terms and conditions are issued on 14.09.2024. A copy of the said Restart Directions is enclosed herewith and marked as an **Annexure – J**.

7. I say and submit that, the information regarding the details compensation given to the expired workers and injured workers was called from the industry. The details are as follows :-

- i) The industry has informed that the following six workers have been expired in the said accident and industry has paid compensation to their family as per the Workmen Compensation Act, 1923 as follows:

Sr No	Name of the Workers	Age	Compensation paid by the industry
1	Ramshreth	45	7 lakhs
2	Krishana Yadav	35	2.5lakhs
3	Ranjit Prajapati	28	6.0lakhs
4	Pitvasu Jena	44	6.61 lakh
5	Ramdayal Durve	22	5.50 lakhs
6	Manat Ponu	36	6.0 lakhs
7	Kantila Uikey	40	6.00 Lakhs

**BEFORE ME**  
**S.N. SOLUNKE**  
 Secretary Govt. of India  
 Reg. No.: 9023

*[Handwritten Signature]*

iii) The industry has informed that 03 workers are under treatment and 09 workers are discharged. A copy of said list submitted by the industry is enclosed and marked as an Annexure -K.

Solemnly affirmed on this 10/10/2024 Day of October 2024 at ~~Jalna~~ *Chhatrapati Sambhaji Nagar Aurangabad,*

For and On Behalf of MPCB,

(Deepak R. Bansod)  
Sub Regional Officer  
Jalna

**AFFIDAVIT**

Solemnly affirmed before me  
by Shri / Smt. *Deepak S/o Rauba Bansod,*  
R/o *SRO B MPCB MIDC Jalna* age *55 years,*  
Tq. *Jalna* Dist. *Jalna*  
Who identified by *Adv. S.N. Solunke* *ex service.*  
Whom He/ She is personally known.

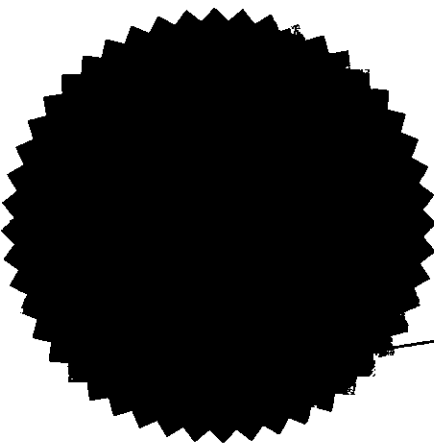
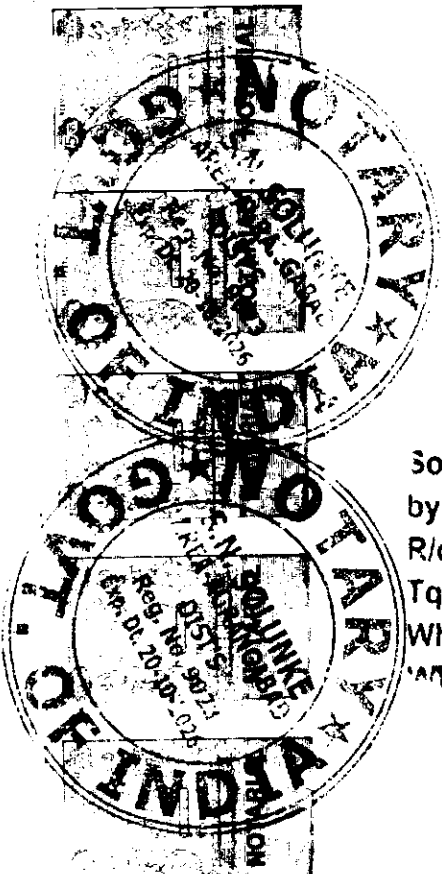
NOTED & REGISTERED  
AT Sr. No. *7876/2024*  
THIS DOCUMENT CONTAINS  
*07* PAGES

10 OCT 2024

BEFORE ME

*S.N. Solunke*  
S.N. SOLUNKE

*10-10-24*  
B.Com. LL.M. G.D.P.&A.  
Advocate Notary Govt. of India  
AREA-AURANGABAD DIST'S  
G.(M) 9622533854  
Reg. No. 9023



## MAHARASHTRA POLLUTION CONTROL BOARD Page 1 of 7

Phone : 4010437/4020781  
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Kalpataru Point, 3rd & 4th floor, Sion- Matunga  
Scheme Road No. 8, Opp. Cine Planet Cinema, Near  
Sion Circle, Sion (E),

Mumbai - 400022

RED/LSI

180200/086

Consent No: Format 1.0/BO/JD (APC)/UAN No.33015-CC- Date: 16/02/2018

To,  
M/s Gajkesari Steel and Alloys Pvt Ltd,  
Plot No-F-18/19, Phase -II,  
Addl MIDC, Jalna  
Dist-Jalna

Subject: Consent to Establish Consent under RED Category.

Ref: 1. Your application UAN no. 33015 dated-06.09.2017.  
2. Minutes of CC meeting held on dtd 18.12.2017.

For: Consent to Operate under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III, IV & V annexed to this order:

1. The consent is granted for a period up to -Commissioning of the unit OR 5 years whichever is earlier.
2. The capital investment of Rs.74.15 Crs as per CA certificate submitted by industry.  
(As per C.A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product/By Product Name	Maximum Quantity	UOM
1	MS Ingots /Billets	700	Ton/day

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.0	As per Schedule -I	—
2.	Domestic effluent	6.0	As per Schedule -I	On land for Gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Number Of Stack	Standards to be achieved
1	Induction Furnace X 2 Nos	1	As Per Schedule -II
2	DG Set 500 KVA	5	As Per Schedule -II

## 6. Conditions about Non Hazardous Wastes:

Sr.No.	Type of waste	Quantity	UOM	Treatment	Disposal
1	Slag	28	Ton/day	....	By sale to f building and ro construction.

## 7. Conditions under Hazardous &amp; Other Waste (M &amp; TM) Rules, 2016 for treatment and disposal of hazardous waste.

Sr.No.	Type of waste	Quantity	UOM	Treatment	Disposal
	Industry shall not Generate any type of Hazardous waste				

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall install Secondary fume extraction system on the plant rooftop and treat the fumes through air pollution controlling system.
11. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA Notification dated 14/09/2006, the effective steps include starting of any construction work or preparation of land by the project management. However, as clarified by the MoEf vide office memorandum no-J-1103/41/2006-IA. II(I); dated 19/08/2010, fencing of the site to protect it from getting encroached & construction if temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective steps.
12. This consent issued as per the decision of 8<sup>th</sup> Consent Committee meeting held on 18/12/2017 & 20/12/2017.

For and on behalf of the  
Maharashtra Pollution Control Board

  
(Dr. P Anbalagan, IAS)  
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	100,000/-	7600383 (RTGS)	8.9.2017	Sunderlal Saoji Bank

Copy to:

1. Regional Officer MPC Board, Aurangabad.
2. Sub-Regional Officer, M.P.C. Board, Jalna- They are directed to ensure the compliance of the consent conditions.
3. Chief Accounts Officer, MPCB, Mumbai.
4. CC/CAC desk- for record & website updation purposes.

Schedule-ITerms & conditions for compliance of Water Pollution Control:

(iii) **Trade Effluent Treatment:** The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

A] As per your consent to establish application you have not generated industrial Effluent.

**A.] As per your application, Domestic effluent is 6.0 CMD.**

B] The Applicant shall provide sewage treatment plant & operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent. **Waste treated water reuse in land for gardening.**

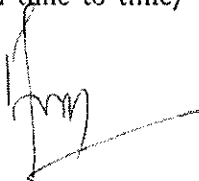
(1) **Suspended Solids.** Not to exceed 100 mg/l.  
 (2) **BOD 3 days 27oC.** Not to exceed 100 mg/l.

C] The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	58.0
2.	Domestic purpose	7.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.0
4.	Agriculture / Gardening	5.0

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.



Schedule-IITerms & conditions for compliance of Air Pollution Control:

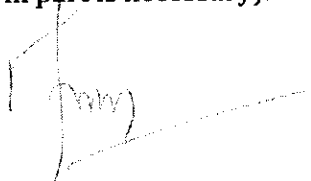
1. As per your application, you have proposed to install the Air pollution control (APC) system with Secondary fume extraction system and also proposed to erect following stack (s) and to observe the following fuel pattern-
- 2.

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO2
1	Proposed Induction Furnance -2 nos	Stack-2	Proposed - 30	Electricity		Kg/hr	....	...
2	Proposed DG set 500 KVA	Stack-5	Proposed -5 each	Diesel	130	Kg/hr	....	....

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipments)
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

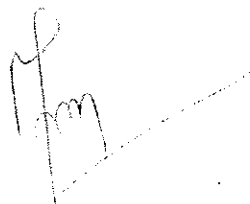
Particulate matter	Not to exceed	100 mg/Nm <sup>3</sup> .
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5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**Schedule-III**  
**Details of Bank Guarantees**

<b>Sr. No.</b>	<b>Consent (C to E/O/R)</b>	<b>Amt of BG Imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Compliance Period</b>	<b>Validity Date</b>
1	C to E	5/- Lakhs	15 days	<i>Towards not take any effective steps prior to obtaining Environmental Clearance &amp; Compliance of consent conditions..</i>	.....	31.01.2022



Schedule-IVGeneral Conditions:

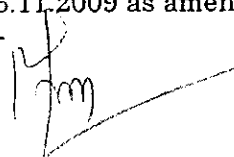
- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- 3) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 4) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 6) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 7) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 8) The industry shall recycle/reprocess/reuse/recover Hazardous & Other Waste as per the provision contain in the HW(M &TM) Rules 2016, which can be recycled /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 9) The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazarsous &ther Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year.
- 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 11) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent
- 12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution

control system. A register showing consumption of chemicals used for treatment shall be maintained.

**16) Conditions for D.G. Set**

- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted by September end, with the Environment Statement.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries' obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

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**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**

सत्यमेव जयते

Environment department,  
Room No. 217, 2nd floor,  
Mantralaya, Annexe,  
Mumbai- 400 032.  
Date: June 1, 2018

To,  
**Mr. Sunil Goyal**  
at Plot No. F-18 & F-19, Additional MIDC Area, Jalna-431203

**Subject:** Environment Clearance for M/s Kalika Steel Jalna Private Limited.,

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 130th meetings.

2. It is noted that the proposal is considered by SEAC-I under screening category 3(a) as per EIA Notification 2006.

**Brief Information of the project submitted by you is as below :-**

1.Name of Project	Proposed to install induction furnace to produce 700 TPD M.S. Billets
2.Type of Institution	Private
3.Name of Project Proponent	Mr. Sunil Goyal
4.Name of Consultant	Pollution and Ecology Control Services, Nagpur.
5.Type of project	Industrial Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	NA
8.Location of the project	Plot No. F-18 & F 19, Additional MIDC Area, Jalna-431203
9.Taluka	Jalna
10.Village	Jalna
11.Area of the project	MIDC Jalna
12.IOD/IOA/Concession/Plan Approval Number	NA IOD/IOA/Concession/Plan Approval Number: NA Approved Built-up Area: 5029.29
13.Note on the initiated work (If applicable)	NA
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	NA
15.Total Plot Area (sq. m.)	15300 sq m
16.Deductions	Not applicable
17.Net Plot area	Not applicable
18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): Not applicable Non FSI area (sq. m.): Not applicable Total BUA area (sq. m.): 5029.29 m2

SEIAA Meeting No: 130 Meeting Date: May 25, 2018 ( SEIAA-  
STATEMENT-000000167 )  
SEIAA-MINUTES-0000000449  
SEIAA-EC-0000000327

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Shri Satish M. Gavai (Member  
Secretary SEIAA)

18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.):
	Approved Non FSI area (sq. m.):
	Date of Approval:
19.Total ground coverage (m2)	Not applicable
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	Not applicable
21.Estimated cost of the project	250000000



# Government of Maharashtra

22. Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	M.S. Billets	NA	700 TPD	700 TPD
23. Total Water Requirement				
Dry season:	Source of water	MIDC		
	Fresh water (CMD):	70		
	Recycled water - Flushing (CMD):	Not applicable		
	Recycled water - Gardening (CMD):	5		
	Swimming pool make up (Cum):	Not applicable		
	Total Water Requirement (CMD):	Not applicable		
	Fire fighting - Underground water tank (CMD):	Not applicable		
	Fire fighting - Overhead water tank (CMD):	Not applicable		
	Excess treated water	Not applicable		
Wet season:	Source of water	MIDC		
	Fresh water (CMD):	70		
	Recycled water - Flushing (CMD):	Not applicable		
	Recycled water - Gardening (CMD):	5		
	Swimming pool make up (Cum):	Not applicable		
	Total Water Requirement (CMD):	Not applicable		
	Fire fighting - Underground water tank (CMD):	Not applicable		
	Fire fighting - Overhead water tank (CMD):	Not applicable		
	Excess treated water	Not applicable		
Details of Swimming pool (If any)	Not applicable			

### 24. Details of Total water consumed

Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	NA	7	7	NA	1	1	NA	6	6
Industrial Process	NA	15	15	NA	5	5	NA	10	10
Cooling tower & thermopack	NA	43	43	NA	NA	NA	NA	NA	NA
Gardening	NA	5	5	NA	5	5	NA	0	0

<b>25. Rain Water Harvesting (RWH)</b>	<b>Level of the Ground water table:</b>	NA
	<b>Size and no of RWH tank(s) and Quantity:</b>	NA
	<b>Location of the RWH tank(s):</b>	NA
	<b>Quantity of recharge pits:</b>	4 nos.
	<b>Size of recharge pits:</b>	3.0 Mt. x 3.0 Mt. x 4.0 Mt. Depth
	<b>Budgetary allocation (Capital cost):</b>	NA
	<b>Budgetary allocation (O &amp; M cost):</b>	NA
	<b>Details of UGT tanks if any:</b>	NA

<b>26. Storm water drainage</b>	<b>Natural water drainage pattern:</b>	Storm water drain will be constructed around the plant area
	<b>Quantity of storm water:</b>	NA
	<b>Size of SWD:</b>	NA

<b>27. Sewage and Waste water</b>	<b>Sewage generation in KLD:</b>	6
	<b>STP technology:</b>	MBBR package type STP
	<b>Capacity of STP (CMD):</b>	1 and 10 KLD capacity
	<b>Location &amp; area of the STP:</b>	within the plot area
	<b>Budgetary allocation (Capital cost):</b>	Rs.5.0 lacs
	<b>Budgetary allocation (O &amp; M cost):</b>	Rs.1.0 lacs

<b>28.Solid waste Management</b>		
<b>Waste generation in the Pre Construction and Construction phase:</b>	<b>Waste generation:</b>	Construction waste debris
	<b>Disposal of the construction waste debris:</b>	Will be utilized in making of internal road
<b>Waste generation in the operation Phase:</b>	<b>Dry waste:</b>	Slag
	<b>Wet waste:</b>	NA
	<b>Hazardous waste:</b>	Used oil
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	Yes
	<b>Others if any:</b>	NA
<b>Mode of Disposal of waste:</b>	<b>Dry waste:</b>	Slag Crusher unit will be installed. After crushing slag is used for Hardening of working area, village internal roads.
	<b>Wet waste:</b>	NA
	<b>Hazardous waste:</b>	Used oil will be sold to authorised recycler vendor
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	Used as Manure
	<b>Others if any:</b>	NA
<b>Area requirement:</b>	<b>Location(s):</b>	within plant area
	<b>Area for the storage of waste &amp; other material:</b>	350 Sq.m.
	<b>Area for machinery:</b>	NA
<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	<b>Capital cost:</b>	NA
	<b>O &amp; M cost:</b>	NA

Government of  
Maharashtra

### 29. Effluent Characteristics

Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	NA	NA	NA	NA	NA
Amount of effluent generation (CMD):		10			
Capacity of the ETP:		10			
Amount of treated effluent recycled :		10			
Amount of water send to the CETP:		NA			
Membership of CETP (if require):		NA			
Note on ETP technology to be used		NA			
Disposal of the ETP sludge		NA			

  
**Government of Maharashtra**

### 30. Hazardous Waste Details

Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	used oil	NA	NA	NA	NA	NA	secondary use

### 31. Stacks emission Details

Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases
1	Induction Furnace	Electricity	1	30	1.6	50 Degree Celsius

### 32. Details of Fuel to be used

Serial Number	Type of Fuel	Existing	Proposed	Total
1	Electricity	NA	NA	18 MW

33. Source of Fuel: State Electricity Board

34. Mode of Transportation of fuel to site: Transmission Line

### 35. Energy

<b>Power requirement:</b>	Source of power supply:	State Electricity Board
	During Construction Phase: (Demand Load)	NA
	DG set as Power back-up during construction phase	NA
	During Operation phase (Connected load):	NA
	During Operation phase (Demand load):	NA
	Transformer:	NA
	DG set as Power back-up during operation phase:	NA
	Fuel used:	NA
	Details of high tension line passing through the plot if any:	NA

### Energy saving by non-conventional method:

NA


### 36. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	NA	NA

### 37. Details of pollution control Systems

SEIAA Meeting No: 130 Meeting Date: May 25, 2018 ( SEIAA-STATEMENT-000000167 )  
SEIAA-MINUTES-0000000449  
SEIAA-EC-0000000327

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Shri Satish.M.Gavai (Member Secretary SEIAA)

Source	Existing pollution control system	Proposed to be installed
Induction Furnace	NA	Side draft type of motorized extraction hood followed by Wet scrubbers
Material Handling Areas	NA	Water sprinklers for Dust suppression
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	NA
	O & M cost:	NA

### 38.Environmental Management plan Budgetary Allocation

#### a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	NA	NA	NA

#### b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Air Pollution Control	Wet Scrubbers	70	10
2	Water Pollution Control	STP & ETP	5	1
3	Solid Waste Management	Slag Crusher	40	3
4	Green Belt	Plantation	5	2
5	Environmental Monitoring	Air quality, water & wastewater	-	3
6	Environmental Cell	-	-	3

### 39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
NA	NA	NA	NA	NA	NA	NA	NA

### 40.Any Other Information

No Information Available

	<b>CRZ/ RRZ clearance obtain, if any:</b>	NA
	<b>Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries</b>	NA
	<b>Category as per schedule of EIA Notification sheet</b>	3(a)
	<b>Court cases pending if any</b>	NA
	<b>Other Relevant Informations</b>	NA
	<b>Have you previously submitted Application online on MOEF Website.</b>	No
	<b>Date of online submission</b>	

**3. The proposal has been considered by SEIAA in its 130th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:**

**Specific Conditions:**

I	The PP will install secondary fugitive emission control system/rooftop emission control system
II	The PP will install emission control system with ESP at the time of charging of raw material into furnace will need to be installed.
III	Consent to operate will be granted by MPCB subject to compliance of the above and other conditions imposed by SEAC.

**General Conditions:**

I	(i)PP to achieve Zero Liquid Discharge. PP shall ensure that there is no increase in the effluent load to CETP.
II	No additional land shall be used /acquired for any activity of the project without obtaining proper permission.
III	PP to take utmost precaution for the health and safety of the people working in the unit as also for protecting the environment.
IV	Proper Housekeeping programmers shall be implemented.
V	In the event of the failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieve.
VI	A stack of adequate height based on DG set capacity shall be provided for control and dispersion of pollutant from DG set. (If applicable)
VII	A detailed scheme for rainwater harvesting shall be prepared and implemented to recharge ground water.
VIII	Arrangement shall be made that effluent and storm water does not get mixed.
IX	Periodic monitoring of ground water shall be undertaken and results analyzed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.
X	Noise level shall be maintained as per standards. For people working in the high noise area, requisite personal protective equipment like earplugs etc. shall be provided.
XI	The overall noise levels in and around the plant are shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures, etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989.
XII	Green belt shall be developed & maintained around the plant periphery. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

XIII	Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection and warning.
XIV	Occupational health surveillance of the workers shall be done on a regular basis and record maintained as per Factories Act.
XV	(The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
XVI	The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003 (amended). Authorization from the MPCB shall be obtained for collections/treatment/storage/disposal of hazardous wastes.
XVII	Regular mock drills for the on-site emergency management plan shall be carried out. Implementation of changes / improvements required, if any, in the on-site management plan shall be ensured.
XVIII	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
XIX	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
XX	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <a href="http://ec.maharashtra.gov.in">http://ec.maharashtra.gov.in</a>
XXI	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
XXII	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
XXIII	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
XXIV	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
XXV	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Office of MoEF by e-mail.

Maharashtra

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D- Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Shri Satish.M.Gavai (Member Secretary SEIAA)

**Copy to:**

1. SHRI JOHNY JOSEPH, CHAIRMAN-SEIAA
2. SHRI UMAKANT DANGAT, CHAIRMAN-SEAC-I
3. SHRI M.M.ADTANI, CHAIRMAN-SEAC-II
4. SHRI ANIL .D. KALE. CHAIRMAN SEAC-III
5. SECRETARY MOEF & CC
6. IA- DIVISION MOEF & CC
7. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8. REGIONAL OFFICE MOEF & CC NAGPUR
9. MUNICIPAL COMMISSIONER AURANGABAD
10. REGIONAL OFFICE MPCB AURANGABAD
11. REGIONAL OFFICE MIDC AURANGABAD
12. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
13. COLLECTOR OFFICE JALNA
14. COLLECTOR OFFICE AURANGABAD
15. COLLECTOR OFFICE LATUR
16. COLLECTOR OFFICE NANDED
17. COLLECTOR OFFICE OSMANABAD
18. COLLECTOR OFFICE HINGOLI
19. COLLECTOR OFFICE PARBHANI
20. COLLECTOR OFFICE BEED

## MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781  
/4037124/4035273

Fax : 24044532/4024068 /4023516

Email : enquiry@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga  
Scheme Road No. 8, Opp. Cine Planet Cinema, Near  
Sion Circle, Sion (E),

Mumbai - 400022

RED/LSI

Consent No: Format 1.0/BO/JD (APC)/UAN No.49318-CC-

190300157  
Date: 27/03/2019

To,  
M/s Gajkesari Steel and Alloys Pvt Ltd,  
Plot No-F-18/19, Phase -II,  
Addl MIDC Jalna,  
Tal & Dist-Jalna.

Subject: Consent to 1<sup>st</sup> Operate under RED Category.

Ref: 1. Your application UAN no. 49318 dated 22.05.2018.  
2. Minutes of CC meeting held on dtd 01.03.2019.

For: Consent to 1<sup>st</sup> Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to 1<sup>st</sup> Operate is granted for a period up to 31.05.2020.
- The Actual capital investment of industry is Rs. 72.0 Crs as per CA certificate submitted by industry.
- The Consent is valid for the manufacture of -

Sr. No.	Product/By Product Name	Maximum Quantity	UOM
1	MS Ingots /Billets	700	Ton/day

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.0	As per Schedule -I	—
2.	Domestic effluent	6.0	As per Schedule -I	On land for Gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Number Of Stack	Standards to be achieved
1	Induction Furnace X 2 Nos	2	As Per Schedule -II
2	DG Set 500 KVA	2	As Per Schedule -II

## 6. Conditions about Non Hazardous Wastes:

Sr.No.	Type of waste	Quantity	UOM	Treatment	Disposal
1	Slag	28	Ton/day	....	By sale for building and road construction.

## 7. Conditions under Hazardous &amp; Other Waste (M &amp; TM) Rules, 2016 for treatment and disposal of hazardous waste.

Sr.No.	Type of waste	Quantity	UOM	Treatment	Disposal
	Industry shall not Generate any type of Hazardous waste				

8. Industry shall comply the directions issued by Board vide No. MPCB/ROA/DIR/1466 dated 29.12.2016.

9. Industry shall submit monthly compliance/progress report to the Board about action taken by the industry with respect to the above directions issued.

10. Industry shall comply the conditions stipulated in Environmental Clearance granted by Environment Dept., GoM vide letter dated 01.06.2018.

11. Industry shall amend the EC for name change within 1 month.

12. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

13. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

For and on behalf of the  
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)  
Member Secretary

Received-Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	3,00,000/-	7614565 (RTGS)	11.09.2018	HDFC Bank

Copy to:

1. Regional Officer MPC Board, Aurangabad.
2. Sub-Regional Officer, M.P.C. Board, Jalna- They are directed to ensure the compliance of the consent conditions.
3. Chief Accounts Officer, MPCB, Mumbai.
4. CC/CAC desk- for record & website updation purposes.

**Schedule-I**

**Terms & conditions for compliance of Water Pollution Control:**

1) A] As per your application, you have submitted that industrial effluent is NIL, hence the Effluent Treatment Plant (ETP) is not applicable.

2) A.] As per your consent application, the domestic effluent is 6.0 CMD.

B] *The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.*

(1)	Suspended Solids.	Not to exceed	100	mg/l.
(2)	BOD 3 days 27oC.	Not to exceed	100	mg/l.

C] The treated sewage shall be disposed on land for gardening/irrigation.

- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	58.00
2.	Domestic purpose	7.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Others	5.00

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have installed the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO <sub>2</sub> (kg/D)
1	Induction Furnance - 2 nos	Fume extraction system followed by ventury scrubber	30.0	Electricity		....	...	...
2	DG set 500 KVA	Stack Provided	5.0 mtrs	Diescl	480	Lit/D	1%	9.6

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipments).
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	100 mg/Nm <sup>3</sup> .
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4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-IIIDetails of Bank Guarantees

Sr. No.	Consent (C to 1 <sup>st</sup> O)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	5.0 Lakhs	15 days	Towards O & M of pollution control system & Compliance of consent conditions	Continuous	30.09.2020

Schedule-IVGeneral Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- 3) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 4) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 6) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 7) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 8) The industry shall recycle/reprocess/reuse/recover Hazardous & Other Waste as per the provision contain in the HW(M &TM) Rules 2016, which can be recycled /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.

- 9) The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year.
- 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 11) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent
- 12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) **Conditions for D.G. Set**
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted by September end, with the Environment Statement

- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries' obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

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Maharashtra Pollution Control Board

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/L.S.I (O63)  
 No:- Format1.0/CC/UAN No.MPCB-  
 CONSENT-0000174186/CR/2401002234

Date: 20/01/2024

To,  
 M/s. Gajkesari Steels & Alloys Pvt. Ltd.,  
 Plot No. F-18 & F-19, Phase - II, Additional MIDC Area,  
 Jalna.



**Sub: Grant of Renewal of Consent to Operate under Red category.**

- Ref:**
1. Environmental Clearance granted by SEIAA vide dtd. 01/06/2018.
  2. Grant of 1st Consent to Operate for Expansion for additional furnace alongwith amalgamation with existing Consent to Operate granted by the Board vide no. CC / UAN No. MPCB - CONSENT - 0000153517 / CO / 2304000296 dtd. 06/04/2023.
  3. Minutes of 22nd Consent Committee Meeting held on 26/12/2023.

Your application No.MPCB-CONSENT-0000174186 Dated 20.06.2023

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 30/06/2028**
2. **The capital investment of the project is Rs.124.06 Crs. (As per C.A Certificate submitted by industry )**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	MS Ingots / Billets	700	MT/Day

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	6.0	As per Schedule-I	On land for gardening

## 5. Conditions under Air (P&amp; CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack/ source	Number of Stack	Standards to be achieved
1	S1	Induction Furnace (2 nos.)	1	As per Schedule -II
2	S2	DG Set of 500 KVA	1	As per Schedule -II

## 6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	SLAG	28	MT/Day	Sale	BY SALE BUILDING MATERIAL AND ROAD CONSTRUCTION

## 7. Conditions under Hazardous &amp; Other Wastes (M &amp; T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. The applicant shall not carry out any excess production or produce new products without obtaining Consent of the Board and without obtaining Environmental Clearance wherever it applicable.
12. This consent is issued pursuant to the decision of the 22nd Consent Committee Meeting held on 26/12/2023.
13. The applicant shall strictly comply with the conditions of Environmental Clearance granted by SEIAA vide dtd. 01/06/2018.
14. The applicant shall make an application for Renewal of Consent to Operate 60 days prior to date of expiry of the Consent.



*Dinaz*

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Signed by: Dr. Avinash Dhakne  
Member Secretary  
For and on behalf of  
Maharashtra Pollution Control Board  
ms@mpcb.gov.in  
2024-01-20 07:59:27 IST

**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	1243600.00	MPCB-DR-19777	21/06/2023	RTGS

**Copy to:**

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Jalna  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. SRO Jalna - is directed to submit monthly progress report after verification.

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A) Generation - As per your application the treated effluent generation is Nil.  
B) Treatment - NA  
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 6.0 CMD of sewage.  
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	58.00
2.	Domestic purpose	7.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	5.00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	Induction Furnace (2 nos.)	Fume Extraction system followed by Ventury scrubber	30.00	ELECTRCITY 0 --NA--	-	TPM	100 Mg/Nm <sup>3</sup>
S2	DG Set of 500 KVA	Acoustic Enclosure	4.30	DIESEL 480 Lit/Day	1	TPM	100 Mg/Nm <sup>3</sup>
						SO2	9.6 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent to Operate	Rs. 5.0 Lakh	Already submitted which shall be extended within 15 days.	Towards O & M of pollution control systems.	Continuous.	31/10/2028.

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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ANNEXURE "E"

**MAHARASHTRA POLLUTION CONTROL BOARD  
SUB REGIONAL OFFICE JALNA**

Phone / Fax. : - 02482-220120  
email- [srojalna@mpcb.gov.in](mailto:srojalna@mpcb.gov.in)  
Visit At: <https://mpcb.gov.in>



Plot No. P-3/1. & 3/2 MIDC Area,  
Dist. Jalna - 431203.

"Your Service is our Duty"

Visit Report

Name of Industry & Address: M/s. Gajkesri Steels and Alloys Pvt Ltd., Plot No F-18 and F-19, Phase II MIDC Jalna, Jalna

Date of Visit : 25.08.2024

Consent Status : C2R Valid upto 30.06.2028

Name of Industry Representative: Mr. Pravin Malbiya (Engineer)

Observation:

Visited the industry wrt accident happened in the factory on 24.08.2024 at 12.30 pm due to blast in the induction furnace. During the visit industry was in operation. The furnace in which accident took place was not in operation however other furnace was in operation.

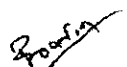
The industry representative has informed that the accident occurred during the process of melting of scrap. During melting of scrap in the furnace suddenly the blast took place and due to which the molten material was spread in and around area of furnace and 19 no of workers in the vicinity was injured, some workers was near the furnace and other were engaged in maintenance work and casting process.

As per factory representative out of 19 injured workers, 7 nos are shifted to hospital at Chh Sambhajinagar and 12 nos at Jalna Hospital.

The Police Station of Chandanzira has filled the FIR and noted the statement of Mohamad Rafiuddin Mohd Usman (Shift In charge) Age 52 years one of the injured worker of the said industry ( Copy of FIR is attached).

The Board has granted the consent to operate as per approval of CC committee which is valid upto 30.06.2028 for mfg of MS Ingots/Billets -700 MT/D. Board has granted the consent for 2 no of furnaces out of which the incident was happened in one of the furnace (Copy of consent attached).

The report from DISH Authority is awaited.

  
 ( Pravin Malbiya ) ( S. A. Mangalray ) ( Deepal Bansod )  
 Engineer. F.O. Jalna SPO Jalna



N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

### FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)  
प्रथम खबर अहवाल  
(कलम बी एन एस एस १७३ च्या अंतर्गत)

1. District (जिल्हा): जालना P.S.(ठाणे): चंदनजीरा  
FIR No.(प्रथम खबर क्र.): 0365 Year (वर्ष): 2024  
Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 24/08/2024 18:44

S.No. (अ.क्र.)	Acts (अधिनियम)	Sections (कलम)
1	भारतीय न्याय संहिता (बी एन एस), 2023	289
2	भारतीय न्याय संहिता (बी एन एस), 2023	125(a)
3	भारतीय न्याय संहिता (बी एन एस), 2023	125(b)
4	भारतीय न्याय संहिता (बी एन एस), 2023	125

3. (a) Occurrence of offence (गुन्हाची घटना):

1. Day(दिवस): शनिवार Date From (दिनांक पासून): 24/08/2024  
Time Period (कालावधी): पहर 4 Date To (दिनांक पर्यंत): 24/08/2024  
Time From (वेळेपासून): 12:30 बजे  
Time To (वेळेपर्यंत): 12:30 बजे

(b) Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):

Date (दिनांक): 24/08/2024 Time (वेळ): 18:37 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (नोंद क्र.): 021  
Date & Time (दिनांक आणि वेळ): 24/08/2024 18:37 बजे

4. Type of Information (माहितीचा प्रकार): लेखी

5. Place of Occurrence (घटनास्थळ):

1.(a) Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर):

दक्षिण, 02 किमी Beat No. (बिट क्र.):

(b) Address (पत्ता): गजकेसरी कंपनीमध्ये midc

(c) In case, outside the limit of this Police Station, then

(या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):

Name of P.S.(पोलीस ठाण्याचे नाव):

District(State) (जिल्हा(राज्य)):

N.C.R.B (एन.सी.आर.बी.)  
I.L.F.-I (एकीकृत अन्वेषण फॉर्म - १)

6. Complainant / Informant (सकारदार/माहिती देणारा):

- (a) Name (नाव): महंमद रफिकोद्दी। महंमद उस्मान  
(b) Father's/Husband's Name (वडील / पती चे नाव):  
(c) Date/Year of Birth (जन्म तारीख/वर्ष): 1972  
(d) Nationality (राष्ट्रीयत्व): भारत  
(e) UID No. (यु.आय.डी. क्र.):  
(f) Passport No. (पारपत्र क्र.):  
Date of Issue (दिल्याची तारीख):  
Place of Issue (दिल्याचे ठिकाण):  
(g) ID details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) ओळखपत्र विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआयडी सं., ड्राइविंग लाइसेंस, पॅन कार्ड)

S.No. (अ.क्र.)	ID Type (ओळखपत्राचा प्रकार)	ID Number (ओळखपत्राचा क्रमांक)
1		

(h) Address (पत्ता):

S.No. (अ.क्र.)	Address Type (पत्त्याचा प्रकार)	Address (पत्ता)
1	वर्तमान पत्ता	चंदनझिरा जालना, चंदनजीरा, जालना, महाराष्ट्र, भारत
2	स्थायी पत्ता	चंदनझिरा जालना, चंदनजीरा, जालना, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (फोन नं.):

Mobile (मोबाइल नं.): 91-8623804641

7. Details of known/suspected/unknown accused with full particulars (माहित असलेल्या /संशयित/अनोळखी आरोपीचा संपूर्ण पत्ता):

S.No. (अ.क्र.)	Name (नाव)	Alias (उर्फनाव)	Relative's Name (नातेवाईकाचे नाव)	Present Address (वर्तमान पत्ता)
1	गजकेसरी कंपनी मालक पुर्न नाव माहित नाही.			1. गाव माहित नाही, चंदनजीरा, जालना, महाराष्ट्र, भारत
2	दिलीप जा			1. गाव माहित नाही, चंदनजीरा, जालना, महाराष्ट्र, भारत
3	सुधाकर राय			1. गाव माहित नाही, चंदनजीरा, जालना, महाराष्ट्र, भारत
4	अशोक प्रजापती			1. गाव माहित नाही, चंदनजीरा, जालना, महाराष्ट्र, भारत

N.C.R.B (एन.सी.आर.बी.)  
I.I.F.-I (एकीकृत अन्वेषण पत्रिका - 1)

8. Reasons for delay in reporting by the complainant/informant (नकारकार/माहिती देणा-याकडून तक्रार करणारातील विरंबाची कारणे):

9. Particulars of properties of interest (संबंधित मालमत्तेचा तपशील):

S.No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Description (वर्णन)	Value(In Rs/-) (मूल्य (रु.))
----------------	-----------------------------------	---------------------------------	---------------------	------------------------------

10. Total value of property (In Rs/-) (पोलीस गेलेल्या मालमत्तेचे एकूण मूल्य (रु. मध्ये)):

11. Inquest Report / U.D. case No., if any (इन्क्येस्ट अहवाल/ अकरमात मृत्यु प्रकरण क्र., जर असल्यास):

S.No. (अ.क्र.)	UIDB Number (यु.आय.डी.बी.क.)
----------------	------------------------------

12. First Information contents (प्रथम खबर हकीकत):

विषय

12.08.2024.

मी महानगर रॉबिन्सोटीन मालका उस्ताम वय 52 वर्षे जवाबदार शिप इन्चार्ज गजनेसरी कंपनी MIDC जालना रा तंदनाशेरा जालना.पो.8623804641.

कमरा ओम होस्पिटल जालना येथे 10.01 मध्ये बेल क 5 वर उपचार घेत असताना विद्यारलेवरून सांगतो की, मी तशील ठिकाणाचा राहणारा असून गजनेसरी कंपनी MIDC जालना येथे मागील तीन महिन्यांपासून शिप इन्चार्ज म्हणून काम करतो.

आज दि. 24.08.2024 रोजी नेहमीप्रमाणे माझे कामावर सकाळी 08.00 वा.आलो होतो व काम सुरू केले होते.गजनेसरी कंपनीमध्ये भट्टी क्र.01 वर माझे काम सुरू होते.माझे सोबत इतर कामगार सुध्दा भट्टी क्र.01 चे आजूबाजूला काम करत होते.तोषा दुपारी 12.30 वा.सुमारास भट्टी क्र.02 मध्ये अचानक वितळलेले लोखंडाचे रसायण जोरात आवाज होवून भट्टीमध्ये जडून भट्टीचे आजूबाजूला काम करणारे मी व माझे सहकारी 1) काजीलाल उदके 2) सोनु आदके 3) शिवम सोम 4) गुड्डू सोम 5) सुरज उराव 6) सुनिल उराव 7) मनोज कुमार सोम, व इतर पधरा ते दिस कामगार यांचे अंगावर भट्टीतील वितळलेले लोखंडाचे रसायण उडाल्याने अंगावर जखमा होवून भाजून गंधीर जखमी झाले आहेत.काही कामगार यांना पुढील औषध उपचार करीता छत्रपती संभाजी नगर येथे पाठविले व बाकीच्या कामगार लोकांवर ओम होस्पिटल येथेच उपचार सुरू आहे.सदर रसायण माझ्या अंगावर पडल्याने मला रोहऱ्यावर, पाठीवर, कमरेवर, दोन्ही हातांवर भाजून गंधीर जखमा झाल्या आहेत.तसेच सोबतचे कामगार भाजून गंधीर जखमी झाले आहेत.

तरी सदर कंपनीमध्ये मालकाने आम्हा कामगारांना हेलमेट दिले परंतु इतर साधन सामग्री अग्री सोधक वरअ प्रथमोपचार साधने व सदर भट्टी वर कुशल कामगार न नेमल्यामुळे सदर घटना घडून मी व सोबतचे कामगार जखमी झालो आहे.सदर घटनेस कंपनी मालक व दैनंदिन कामकाज पाहणारा दिलीप झा,भट्टी चालक सुधाकर सोम,केन दासक अशोक प्रजापती असे सर्व सदर घटनेस जबाबदार आहेत.तरी वरील लोकांवर कायदेशीर कार्यवाही होणेस विनंती आहे.

माझा वरील जबाब माझे सांगणेप्रमाणे लिहीला असून मला माझ्या भाषेत समजावून सांगितला जो बरोबर व खरा आहे.

समक्ष

हा जबाब दिला राही,

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (केलेली कारवाई: बाब क्र.२ मध्ये नमूद केलेल्या कलमान्वये बरील अहवालावरून अपराध घडल्याचे.)

(1) Registered the case and took up the investigation: (प्रकरण नोंदविले आणि तपासाचे काम हाती घेतले):

or (किंवा)

(2) Directed (Name of I.O.) (तपास अधिका-याचे नाव):

Vithal Jayvanta Shinde

Rank (पद): SI (Sub-Inspector)

No.(क्र.): PSI

to take up the investigation (ला तपास करण्याचे अधिकार दिले) or (किंवा)

(3) Refused investigation due to (ज्या कारणामुळे तपास करण्यास नकार दिला):

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

(4) Transferred to P.S.

(गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

District (जिल्हा):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.

(तक्रारदाराची/खबर देणा-याची राही/अपंगा):

MLC जवाब करण

Jaff

15. Date and time of dispatch to the court

(न्यायालयात पाठवल्याची तारीख व वेळ):

Signature of Officer in charge, Police Station

(ठाणे प्रभारी अधिका-याची सहायशी)

Name (नाव): Samratsing Vijaysini

Rank(पद): I (Inspector)

No.(नं.): PI

Cin No: U27100MH2004PTC144222

GAJKESARI STEELS & ALLOYS PVT. LTD.

Factory Add: Plot No. F-10/19, Phase 2, Addl. MIDC

Jalna - 431 203. Cell No.: 73910 44410

Email: gajkesaristeels@gmail.com

www.gajkesaristeels.com



ISO 9001:2015 - 14001:2015 - 45001:2018 Cert. Hold Company

MS Billets, MS TMT Bars & Round Bars  
Size Available: 8MM, 10MM, 12MM, 16MM, 20MM, 25MM, 32MM

Date 24/08/2024

To,

The Sub-Regional Officer

Maharashtra Pollution Control Board

Jalna.

Sub: Information Of An Accident.

Ref:CC/UAN No 0000174186/CR/2401002234 Dtd.20/01/2024

Respt,

With Reference to above subject we here by inform you that an accident occurred on 24<sup>th</sup> August 2024 at 12:30 pm in our Factory. The accident was occurred at Induction Furnace 2.

This is for your information and office record.

Sincerely

For Gajkesari steel & Alloy Pvt Ltd

Authorized Signatory



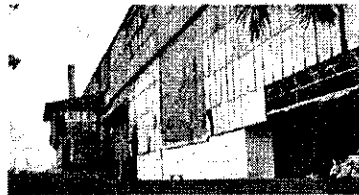
लाकमत वृत्तपत्र जाहीशत

दि. 24/06/2024

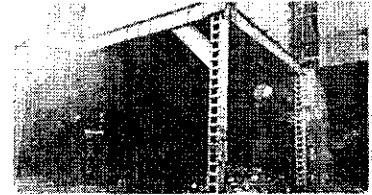
# भट्टीतील तप्त लोहरस अंगावर पडून ३४ कामगार भाजले, सात गंभीर

## जालन्यात गजकेसरी स्टील कंपनीतील दुर्घटना; सुरक्षा व्यवस्था नसल्याने कामगार जखमी

जालन्यात स्थित गजकेसरी स्टील कंपनीतील दुर्घटना घडल्याने ३४ कामगार भाजले आणि सात गंभीर जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.



जालन्या येथील गजकेसरी स्टील कंपनीत दुर्घटना घडल्याने ३४ कामगार जखमी झाले.



दुर्घटनेत जखमी झालेला कामगार.

### हेल्मेट दिले, मात्र सुरक्षेची हतर साधने नव्हती

दुर्घटनेत जखमी झालेला कामगार हेल्मेट दिले, मात्र सुरक्षेची हतर साधने नव्हती. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.

### विहार, उत्तर प्रदेशचे कामगार

विहार, उत्तर प्रदेशचे कामगार या दुर्घटनेत जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.

### चौघाविरुद्ध गुहा

चौघाविरुद्ध गुहा या दुर्घटनेत जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.

जालन्या येथील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.

दुर्घटनेत जखमी झालेला कामगार हेल्मेट दिले, मात्र सुरक्षेची हतर साधने नव्हती.

विहार, उत्तर प्रदेशचे कामगार या दुर्घटनेत जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.

चौघाविरुद्ध गुहा या दुर्घटनेत जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.

जालन्या येथील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.

### भट्टीतील तप्त लोहरस अंगावर पडून ३४ कामगार भाजले, ७ गंभीर

जालन्यात गजकेसरी स्टील कंपनीतील दुर्घटना; सुरक्षा व्यवस्था नसल्याने कामगार जखमी

जालन्या येथील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले. या दुर्घटनेत जालन्यातील गजकेसरी स्टील कंपनीतील कामगार जखमी झाले.

लोकमत वृत्तपत्र जाहिरात  
दि. २६/०८/२०२४

## स्टील कंपनीतील स्फोट; तिघांना अटक

जालन्याच्या गजकेसरी कंपनीतील दुर्घटनेनंतर पोलिसांची कारवाई

लोकमत न्यूज नेटवर्क  
जालना : येथील औद्योगिक वसाहतीत गजकेसरी स्टील कंपनीत झालेल्या अपघातप्रकरणी तिघांना अटक करण्यात आली आहे. या कंपनीत शनिवारी दुपारच्या सुमारास बॉयलरचा स्फोट होऊन २२ कामगार भाजून जखमी झाले होते. जखमींपैकी मोहम्मद रफिकोद्दीन मोहम्मद अली यांनी दिलेल्या फिर्यादीवरून चंदनडिसा पोलिस ठाण्यात गुन्हा दाखल करण्यात आला आहे.  
कंपनीचे व्यवस्थापकीय संचालक दिलीपकुमार झा, भट्टी निरीक्षक

भाजलेल्या एका कामगाराचा उपचारादरम्यान मृत्यू  
छत्रपती संभाजीनगर : जालना येथील गजकेसरी स्टील कंपनीतील भीषण स्फोटात भाजलेल्या ४० वर्षीय कामगाराने उपचारादरम्यान रविवारी सकाळी अखेरचा श्वास घेतला. राम श्रेष्ठ भातुराम (४०) असे मृत कामगारचे नाव आहे. या भीषण स्फोटात लोखंड वितळविण्याच्या भट्टीतील तट लोहदुस अंगावर पडल्याने गंभीर जखमी आणि भाजलेल्या ७ जणांना शनिवारी शहरातील बीड हायपासवरील एका खाजगी रुग्णालयात दाखल करण्यात आले. यात राम श्रेष्ठ भातुराम हे १८ ताबेकें भाजले होते. उपचार सुरू असताना सकाळी ७ जणंच्या सुमारास त्यांचा मृत्यू झाल्याची माहिती डॉ. रामकांत वैजडे यांनी दिली.

किशोर राय आणि केम ऑपरेटर जालसिंग प्रजापती या तिघांविरुद्ध गुन्हा दाखल करण्यात आला होता. चंदनडिसा पोलिसांनी कारवाई करत तिघांना अटक केली आहे. तिन्ही आरोपींना न्यायालयामुोर हजर केले असत त्यांना न्यायालयीन कोठडीत ठेवण्याचे आदेश दिले आहेत.



महाराष्ट्र शासन

औद्योगिक सुरक्षा व आरोग्य संचालनालय (कामगार विभाग)

परवाना क्र : १०४१७०

नमूना क्रमांक ४

(नियम ६ व ८ पाहणे)

कारखान्याची नोंदणी व कारखाना चालविण्याचा संबंधीचा परवाना

नोंदणी क्रमांक : १२१४०२४१०५००८६३



कारखाने अधिनियम, १९४८ आणि त्यासंबंधी असलेले नियम यांच्या तरतुदीप्रमाणे गजकेसरी स्टील्ज अँड अलॉय्स प्राईवेट लिमिटेड यांना खाली वर्णन केलेल्या जागेत कारखाना चालविण्यास परवाना देण्यात आला आहे.

या परवान्यान्वये या जागेत कोणत्याही एका दिवशी १५० पर्यंत कामगार लावण्यास आणि २००० पेक्षा जास्त अश्वशक्ति उपयोगात आणण्यास परवानगी आहे.

या परवान्याची मुदत ३१ डिसेंबर २०२३ पर्यंत आहे.

Digitally Signed by  
Dahiphale Ram Digambar  
Date: 1/16/2023 2:03:22 PM

परवान्याचे नुतनीकरण १ जानेवारी २०२४ ते ३१ डिसेंबर २०२७ पर्यंत करण्यात आले आहे.  
शुल्क रु. - ३४८०७८.६० पोहोचले

दिनांक : १६-०१-२०२३

Signature valid



सह संचालक  
औद्योगिक सुरक्षा व आरोग्य,  
महाराष्ट्र राज्य, औरंगाबाद

परवाना दिलेल्या जागेचे वर्णन

परवाना दिलेल्या कारखान्याचे

गजकेसरी स्टील्ज अँड अलॉय्स प्राईवेट लिमिटेड

Factory Name :

Gajkesari Steels and Alloys Private Limited

पत्ता :

प्लॉट नं. एफ-१८/१९, फेज २, एडिशनल

Address :

एमआईडीसी, जालना, जालना, जालना, महाराष्ट्र, ४३१२०३  
Plot No. F-18/19, Phase II, Additional  
MIDC, Jalna, Jalna, Jalna, MAHARASHTRA, 431203

कलम :

२(ग)९

औद्योगिक वर्गीकरण :

२४१०५

कारखान्याच्या इमारतीचे नकाशे दिनांक ११.१२.२०१८ च्या जावक क्रमांक १२१४०००००१६९८५ खाली मंजूर केले गेले आहेत.

This Certificate is digitally signed by on. 16-01-2023

टिप : हा कारखान्याची नोंदणी व कारखाना चालविण्याचा परवाना आहे. हा परवाना देण्यात आल्यामुळे ज्या जागेत हा कारखाना स्थित आहे, त्या जागेस कोणतीही वैधता आपोआप बहाल होत नाही तसेच ज्या जागेत हा कारखाना स्थित आहे ती जागा आज दिनांक वेळेस अस्तित्वात असल्या संबंधात या परवान्यामुळे कोणताही हक्क व स्वामित्व सदरहू भोगवटदारास प्राप्त होत नाही

**Gajkeshari Steels and Alloys Pvt. Ltd.**  
**Plot No. F-18/19, Phase II, Additional MIDC,**  
**Chh. Sambhajinagar Road, Jalna Dist:- Jalna**

Following remarks shall be read in continuation to my previous preliminary remarks written at the time of my visit to factory on dated 26/08/2024.....

1. Visited factory on 24/08/2024, 25/08/2024 & 26/08/2024 alongwith Shri P. V. Surse, Joint Director, Industrial Safety & Health, Chh. Sambhajinagar, Shri M.Y. Bhalekar Dy: Director, Industrial Safety & Health, Chh. Sambhajinagar and Smt Shital Gaikwad, Asst. Director, Industrial Safety & Health, Chh. Sambhajinagar to inquire into fatal accident occurred on 24/08/2023 at 12.30 PM while working in the factory. Shri Ankit Agrawal (Promoter) was accompanied me during enquiry.
2. Factory is registered under section 2 (m)(i) of Factories Act, 1948 having licence no. 10470 which is renewed upto year 2027 for the workers upto 150 and power above 2000 HP.
3. During my visit, I have personally examined the accident spot and recorded the statements of Shri Pravin Govardhanlal Malviya (Electrician), Shri Dilip Singh (Electrician), Shri Manojkumar Vishwanath Ram (Crane Operator) and Shri Dilipkumar Chandramohan Jha (Managing Director) in the factory at the time of my visits. All are the eye witnesses of the accident.
4. In this accident, 19 workers are injured. 1 worker died during treatment. All workers are contract workers. The details of the workers is as follows:-

**Details of Affected Worker TABLE-A**

Sr no	Name of Worker	Age	% Burn	Burn Injury Reamrk	Admission in Hospital
1	Ranjit Shubhash Prajapati	28	84 to 88	Major	Bembade Hospital Chh. Sambhajinagar
2	Ramshresth Ram	45	Expired on 25-08-2024 at 07.40 am	Major	Bembade Hospital Chh. Sambhajinagar
3	Tulifam Munna Dhurve	25	67 to 70	Major	Bembade Hospital Chh. Sambhajinagar
4	Manat Ponu	36	70 to 75	Major	Bembade Hospital Chh. Sambhajinagar
5	Krishna Nand Shrikant Yadav	35	72 to 80	Major	Bembade Hospital Chh. Sambhajinagar
6	Ramdayal Ramnath Dhurve	22	80 to 85	Major	Bembade Hospital Chh. Sambhajinagar

Received on 28/08/24 2.45 PM

7	Pitabas Baisnab Jena	44	83 to 87	Major	Bembade Hospital : Chh. Sambhajinagar
8	Kantilal Parasram Uikey	31	47 to 50	Face/Chest/Upper Limb/Back	Om Hospital Jalna
9	Sunil Turiya Oraon	19	36 to 40	Face/Back/Upper Limb/Lower Limb	Om Hospital Jalna
10	Sonu Aahkey	23	55 to 56	Face/Chest/Upper Limb/Lower Limb	Om Hospital Jalna
11	Suraj Charva Oraon	21	36 to 40	Back/ Upper Limb	Om Hospital Jalna
12	Manoj Kumar Bishram Rai	51	27 to 30	Face/Back/ Right Upper Limb	Om Hospital Jalna
13	Azaruddin Ansari	24	0	Leg Fracture	Om Hospital Jalna
14	Moh. Rafiuddin Moh. Usman	55	35 to 40	Right Upper Limb/Right Lower Limb	Om Hospital Jalna
15	Shubham Shailendra Rai	31	45 to 50	Back/ Upper Limb/ Lower Limb	Om Hospital Jalna
16	Guddu Laxmi Ram	46	35 to 37	Face/Back/Upper Limb/Lower Limb	Om Hospital Jalna
17	Manojkumar Vishwanath Ram	40	4 to 5	<b>Discharge on 25/08/2024</b>	Om Hospital Jalna
18	Vishal Kumar Ramashankar	19	10 to 12	Chest/Lower Limb	Om Hospital Jalna
19	Ashok Ramprasad	18	0	Leg Fracture	Om Hospital Jalna

##### 5. About manufacturing process: -

The factory is engaged in the manufacturing of M.S. billets and TMT bars. Factory has two main functions/sections for manufacturing process. Initially billets are manufactured and then they are rolled in rolling mill in required length and diameter.

##### I) Billets manufacturing process is as follows:-

- a. For manufacturing of billets metal scarp and sponge iron is used as raw material. After unloading metal scrap in scrap yard, scrap is sorted/segregated. All the closed scrap closed containers/boxes/cylinders are initially cut in to pieces with the help of shredding machine. Then these pieces are used for furnace charging. Another method is to prepare the bails of these scrapped metal pieces and then charged in crucible. All type of this scrapped metal is then put up in to the crucible.

- b. **Furnace charging:** - The above sorted scrap material is shifted for melting process in the induction furnaces as per requirement with the help of overhead crane of 20 Tones capacity. This material is lifted with the help of magnetic ball on the principle of magnetizing and demagnetizing with the help of electrical power. When get magnetized, scrap is lifted and transported on the top of crucible and then demagnetized resulting in releasing that material in the crucible. Scrap material is fed into the crucible with the help overhead crane. Activities of Poking, pulling and pushing of the scrap material and sponge iron are carried out with the help of heavy metallic pusher and poker. This metallic pusher is a hammer like structure and is operated with the help of crane and chain mechanism. Crane operator sit in the crane cabin provided to the crane at a height of 9 meters from the furnace platform. He observes the furnace activities from the top and acts accordingly and performs the activities like poking, pushing and pulling the scrap material. He ensures that homogenous mixture of molten metal is formed. After full feeding of scrap to furnace, melting of the scrap is initiated. Initial temperature of the molten metal remains 1300 to 1400 degree centigrade. Molten metal is prepared step by step. During melting process to achieve required quality of MS billets, sponge iron is added in this molten metal. After melting of scrap, final liquid metal (having temperature @ 1630-1650 degree centigrade) is now ready for pouring and tapping in the MS ladle. While preparing molten metal, slag formed on the molten metal inside furnace is required to be removed frequently. For this, furnace is required to be tilted and slag is to be poured down to ground. To tilt this furnace/crucible, tilting mechanism is provided and panel is provided just beside to the furnace for operation on furnace platform which is at 6 meters above from ground floor.
- c. **Ladle preparation:** - Ladle is refractory lined metallic pot with trunnion for lifting, slide gate (located at bottom of the ladle) for pouring, porous plug for nitrogen purging (located at bottom of the ladle). This ladle has inside lining of high alumina fire bricks and dry silica ramming mass. Boric acid is used as binder for ramming mass. Before using the ladle for pouring the metal, it is preheated slowly by fire wood for 2 hours which preheated the ladle upto 200 degree centigrade. After that it is again preheated by diesel fire pre heating burner for 2 hours which increases its temperature at @ 800 degree centigrade for formation of sintered layer of dry silica ramming mass. This ladle is then sent to further operation of slide gate checking and nozzle feeling compound in the nitrogen nozzle. Nitrogen purging is carried out from this nitrogen nozzle fitted at the bottom of the ladle near slide gate assembly.

- d. Metal pouring and nitrogen purging arrangement: - Then this ladle is connected with nitrogen purging pipe (length @ 750 mm). This ladle is then put in front of furnace crucible pit for pouring of molten metal. (This area is nominated as manless area). Molten metal is poured in ladle.
- e. Nitrogen purging and temperature measurement activity:- After filling the molten metal in the ladle from crucible on ground level, filled ladle is then lifted with the help of overhead crane of capacity 60 tones and transported to the CONCAST machine ladle platform which is at a height of 8.65 meter above from ground level and 25 meters away from crucible. It is then put on ladle beams of the CONCAST machine ladle platform. After placing the ladle on beams, quick coupling and nitrogen purging hoses are attached to the nitrogen purging pipe. Hydraulic arrangement of the slide gate is attached to the slide gate. These activities are carried out on the working platform of the CONCAST machine which is 6 meters above the ground level and below the ladle platform. After that nitrogen purging is started by the shift incharge by operating the valve of the nitrogen cylinder. Nitrogen purging is carried out for about 1 to 1 ½ min. The purpose of nitrogen purging is to remove dissolved gases/impurities from molten metal. When nitrogen purging is finished, one of the workers is asked to take the temperature of the molten metal with the help of emersion rod (length 2.5 meter of SS Rod to which pyrometer is connected). For this, worker has to use staircase provided on the ladle platform which is above working platform. He climbs on the cabin provided on the ladle platform and reaches near the top end of the filled ladle, dips the emersion rod inside the molten metal and measures the temperature. (which is at @ 1600 degree centigrade)
- f. Casting operation:- After successful nitrogen purging and taking temperature measurement, molten metal from the ladle is poured into the Tundish. Tundish is a metal pot provided at the bottom of the ladle which collects the molten metal poured from the ladle and distributes equally to the copper mound tubes provided below the Tundish. For pouring the molten metal in the Tundish, slide gate of the ladle is operated with the help of hydraulic attachment and pendent. It opens/closes as per requirement.
- g. After taking required level of molten metal in the Tundish, slidegate is closed again. The temperature range in Tundish is 1500 to 1530 degree centigrade. This Tundish has two nozzles at the bottom for pouring and for equal distribution of molten metal. Then this molten metal flows to copper molds tubes having two strands and having water cooling

arrangement. The molten metal gets solidified partially in copper tubes and ejects out at the bottom of mold tubes. The temperature of the metal is @ 1300-1320 degree centigrade. At this stage billet is partially formed having solid as outer part and liquid metal inside. These billets then passes through apron having second zone of cooling.

At the end of apron, billet temperature is @ 1100 degree centigrade and fully solidified. These billets are then made straight in the straighteners attached after apron strands. These billets are then cut into the required length.

- h. After completion of process, ladle is again lifted by overhead crane and send to ladle preparation for next process. Total time of this cycle of billet manufacturing with two strands is @ 3-4 hours.
- i. After using the furnace crucible for required number of heats, crucible internal lining (ramming mass preparation) is carried out again. Generally after 17 heats i.e. after using the crucible for 17 times to melt the steel, crucible is again prepared. Meanwhile ladle is checked and cleaned after every use.

## II) Rolling Mill Section:-

- a. Billets of size 110mmx110mmx3.15meters are used as input raw material for manufacturing of steel bars. These billets are heated in reheating furnace at a temperature of 1150°C. Reheating furnace is coal fired. These billets are then fed to first stage rough stand. The feeding of these billets is carried out by transporting hot billets on conveyors. This first stage rough stand has 6 cycles zig-zag mode. In these cycles billet size becomes 52mmx52mmx20meters. This resized billet is then fed to second stage rough stand. It has a single pass cycle. At this stage, billet size becomes 36mmx36mmx25meters. After that, billet is passed through another various stands to get the finished bars of required diameters like 8mm, 10mm, 12mm or as per requirement with required lengths.
- b. The above bars are then cooled in cooling bed section of the rolling mill. The bars are cooled on the cooling bed through natural cooling by atmospheric air. The cooling bed is located in the rolling mill after the rolling of the steel material is completed. It supports and permits the hot rolled bars from the last stand of the mill to cool. Cooling bed cools the bars as well as cross transfers them towards the discharge end.
- c. For transfer of the bars, short bar system is provided. This short bar system consist of chain conveyors with lever arrangement at the end to lift the cooled bars and to pull them on

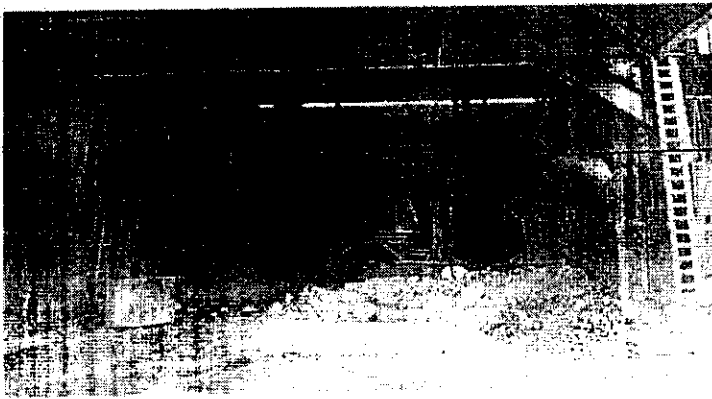
perpendicular short bar system. This system then transfers these bars to the end for discharge. These chains are rotated with the help of electrical motor provided at various places of the system and it is operated with the help of control panel. Once command is given to the system, it lifts the bars slightly and pulls the bars on chain conveyor and chain rotates and bars are transported to the end. Chains width is 1.5 inch. Chain circular length is 12 meters as it rotates in circular motion, thus having 6 meter working length. At both ends, chain sprockets are provided due to which chain rotates in circular motion. Lifting arrangement is also operated with the system simultaneously. Lifting end chains are connected with each other with the help of lifting MS channel of width 50 mm and length 5 meter. These lifting chains are connected to the bar layer conveyor of width @ 1 meter. This is the platform from where bars came and changes its direction towards end. The speed of chain is 1.20 meter per second. Such so many chains are provided at a distance of 2 meter from each other. Just beside adjoining to this bar layer conveyor, platform is provided for convenience to perform other operations such as maintenance work etc.

This platform is @ 1 meter in width. This short bar system is provided at a height of 1.5 meter above ground level and below this platform lifting MS channel, electrical connections, motors are provided. The area below this platform has access for the persons working there. For this opening is provided and other portion is fenced.

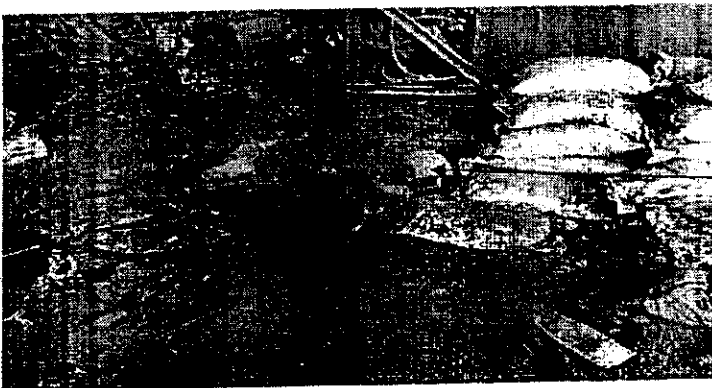
**6. About Accident:-** From the statements of above who are eyewitnesses of the incidence, from on spot enquiry and from facts and finding recorded by me, my enquiries about this accident reveals as follows:-

Four furnaces (crucibles) having dimensions 1700 mm diameter and 2500 mm depth are provided in the factory. Capacity of each crucible is 30 Tones. Out of crucible number 1 and 2, one remains in service and another remain in maintenance. Same as for 3 and 4. Either 3 remains in service or 4 remains in service always. Regular maintenance of furnace is always be required after every 16-17 times uses. On 24/08/2024, manufacturing process melting of iron scrap was being carried out by using furnace number 2 and 3. Furnaces number 1 and 4 were under maintenance. On furnace platform which is 6 meter above ground level and of size 50 meter x 25 meter, control panel of these furnaces is provided. Also automatic 2 pokers are provided on this furnace platform. These pokers are operated with the help of wireless system.

Workers are required to stand far away from furnaces and operate it with the help of wireless pedant. Tin shed cabin having size 5 meter x 7 meter x 4 meter high is provided at a distance of 5 meter away from furnaces to operate these systems. This cabin is provided with window and door. At the time of accident, 8 workers were operating these furnaces no. 2 & 3 by standing inside and outside this cabin and also in the crane cabin above. 11 workers were carrying out the maintenance work of furnaces no. 1 & 4. 4 workers were working on ground floor near ladle. At 12.30 PM, crane operator charged the scarped material inside furnace no. 02. At that time @ 5 tones of molten metal having temperature @ 1300-1400 degree centigrade was prepared. All of sudden, loud sound of blast heard inside the furnace and hot molten metal came out of the furnace and splashed on and around the furnace platform. This hot molten metal splashed on the bodies of the workers working on the platform and also on the workers working on ground near ladle. All workers rushed and admitted these injured workers in local hospital. 12 workers are admitted in Om Hospital, Jalna and 7 workers are shifted to Bembade Hospital, Chh. Smabhajinagar for further treatment. Ramshresth Ram (Age 45 Yrs) died during treatment on 25/08/2024 at 07.40 AM and after treatment Shri Manojkumar Vishwanath Ram is discharged from hospital on 25/08/2024. Management is having a workmen compensation policy TATA AIG General Insurance Company Ltd. bearing policy number 2250022085 valid upto 05/08/2025.



Furnace No. 02 and Furnace Platform



Closed vessel (Cylinder) found lying on furnace platform at the time of visit. Such type of scrap may be charged and caused this accident.

7. **Contravention of Section 7-A (1) of The Factories Act, 1948:-** During my visits, I visited & observed the furnace platform of the said factory on which four furnaces were mounted. The iron scrap metal was being melted in this furnace. I took round in the factory along with above officers. It is observed that workers were working on this furnace platform & work of melting of iron scrap metal and maintenance of furnaces was being carried on in the furnace platform. The workers were working in front of and near this furnace without wearing safety apron, face shield, hand gloves and they were standing in front of furnace where in molten metal at temperature above 1400°C was being melted. There are very much chances that this high temperature metal may come out of furnace and may fall on body of workers working nearby as happened on 24/08/2024. Also from the statement of above, it is revealed that on the day of incidence workers were not wearing heat resistance safety apron, face shield, hand gloves & still they were working in front of furnace in which iron scrap was being melted. Hence the occupier of the factory has not ensured safety and health of worker while they are at work by not instructing them & by not making them mandatory to wear safety apron, face shield, hand gloves or any other adequate personal protective equipment while working in front of furnace where in scrap metal being melted.

Also on the days of my visit to the above said factory, I observed that the workers were required & allowed to work in front of and near the furnace in which the scrap metal is melted above 1400°C. The workers were required to operate induction furnace, add alloying metal in the molten metal in furnace. There is always possibility of splashing of molten metal on their body while operating the furnace and working nearby. Use of personal protective equipment like Adequate heat resistance safety apron, face shield, safety shoes, Helmet etc. are essentially required to be used by the workers while working at the furnace platform in front of or near furnace where there is always danger of splashing of molten metal on their body. Use of such personal protective equipments may reduce the severity of accident which may occur during furnace operation and handling molten metal.

- i) There is always possibility of ejection of molten metal from furnace with force if any closed vessel, shock absorber, vessel containing oil is charged in the furnace. Same may be happened in this incidence. Scrapped material may not be segregated properly and such type of closed material may get charged in the furnace.

- ii) The scrap material is lifted and shifted from scrap yard and charged in the furnace by electromagnet. In case of failure of electric power there is always possibility of falling of scrap metal in the furnace from height which may result in splashing of molten metal from furnace on the body of worker.
- iii) The workers are required to operate the furnace by standing near the furnace containing molten metal which is at temperature above 1400°C. The thermal radiation emitted from the molten metal at a temperature of 1400°C are harmful to eyes of the worker working near furnace and use of safety goggles or face shield or any other adequate personal protective equipment is essential while working on furnace platform in front of furnace when the scrap is being melted in it.

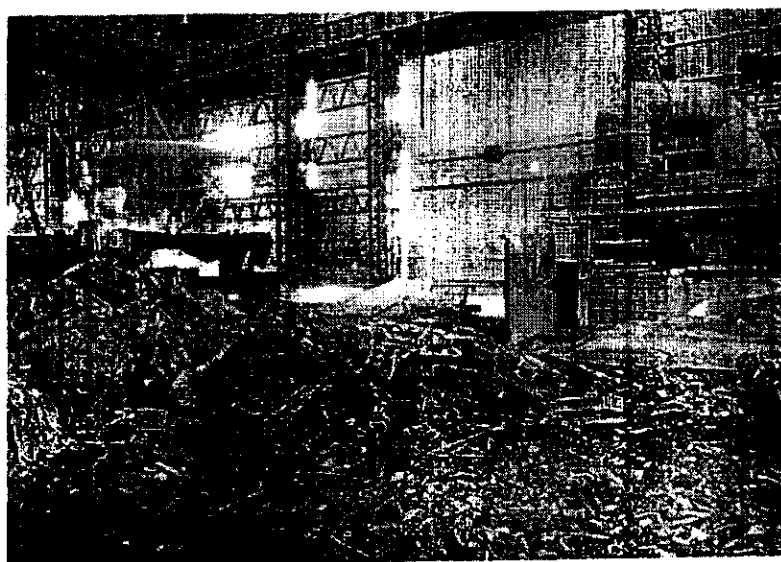
As per Section 7-A (1) of Factories Act, 1948, it is duty of occupier to ensure so far as reasonably the health, safety and welfare of all workers while they are at work in the factory.

From the statement of above workers and the actual observation at the time of visit, it is found that the workers were working on the furnace platform in front and near the furnace without using heat resistance safety apron, hand gloves and face shield or any adequate personal protective equipment to protect their face & body. Thus the occupier of the said factory has allowed the worker to work near furnace platform without using heat resistance safety apron, hand gloves and face shield which is very much unsafe. Hence on the day of said incidence i.e. on 24/08/2014 & also on the day of my visits, occupier of the factory have failed to ensure so far as reasonably the health, safety and welfare of all workers while they are at work in the factory. *Hence the Occupier of the said factory have contravened the provisions of Section 7-A (1) of Factories Act, 1948.*

8. Contravention of Section 7-A(2)(a) of The Factories Act, 1948:- My enquiries about this accident revealed that at the time of accident and also at the time of my visits, a metallic safety curtain was provided in between the working furnace and the furnace on which maintenance work is carried out. Size of this curtain was 10 feet x 8 feet. Distance between furnace 1 and 2 is 6-meter, distance between furnace 2 and 3 is 12 meter and distance between furnace 3 and 4 is 6 meter. After observing the intensity of this accident, metal is splashed over the bodies of the workers who were working 6 meter and above. So it is very much clear that the provided screen size was very much inadequate to avoid the splashing of molten metal. These curtains were of no use in such type of incidence. If these curtains would have been provided of

adequate size and shape, this splashed hot molten metal could be clogged up to these curtains saving these nearby workers. Also there is no system of cross checking of segregated material before charging it in the furnace. It is segregated at initial point of work only. There is always possibility of unsegregated material may by mistake get mixed with segregated material in this large scrap yard.

Thus from the above, it is very much clear that the present provision and maintenance of plant and system of work of allowing/requiring the worker to work very near to furnace in which 1400°C molten metal is prepared without providing safety curtain of sufficient size and shape and also not ensuring segregated material before charging as mentioned above was not safe & without risk to the health of worker during carrying out the above said type of works *and hence by not adopting/providing proper/suitable provision and maintenance of plant and system of work as mentioned above, the occupier has contravened provisions of Section 7-A(2)(a) of Factories Act, 1948.*

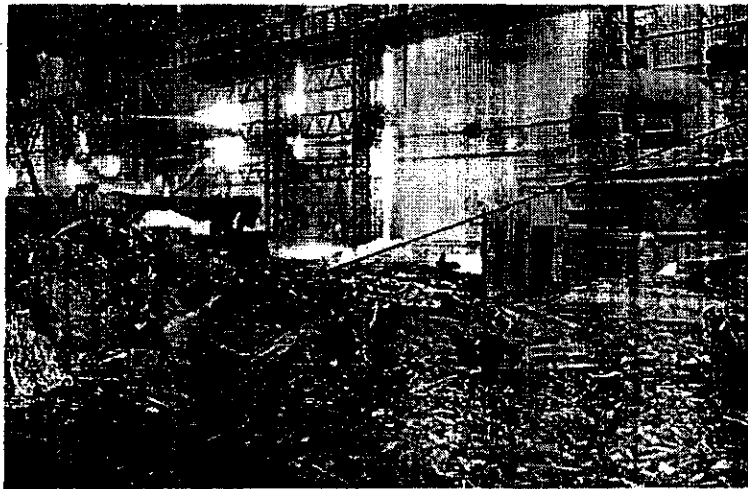


Safety curtain provided

**9. Contravention of Section 32(a) of The Factories Act, 1948:-** At the time of my visits to the factory, it is observed that scrap material is lying on furnace platform everywhere. There was no proper stacking of this scrap material on the furnace platform. In every factory, all floors, steps, stairs, passages and gangways are required to be properly maintained and required to be kept free from obstruction and substances likely to cause persons to slip.

It is noticed that this scattered scrap material are kept lying on the passages and floors of the manufacturing area i.e. furnace platform of factory obstructing the internal passages and floor

approaching towards EXITS of this manufacturing area and also likely to cause persons to slip. *Thus by not maintaining all the floors, passages free from obstructions and substances likely to cause person to slip, occupier has contravened the provisions of Section 32 (a) of The Factories Act, 1948.*



Scrap material lying on floor


**10. Contravention of Rule 122(1) of The Maharashtra Factories Rules, 1963:-** At the time of my visits to the factory, I have asked for the muster roll of all above workers (as mentioned in TABLE A) employed in the factory in Form 29 showing (a) the name of each worker including injured and died worker, (b) nature of his work and (c) the daily attendance of the worker. But it is not produced before me during my visits to the factory. It is therefore clear that it is not maintained in the factory in the Form 29 and *hence manager of the factory has contravened the provisions of Rule 122(1) of The Maharashtra Factories Rules, 1963.*

**11. Contravention of Section 61(1) of The Factories Act, 1948:-** There shall be displayed and correctly maintained in every maintained in accordance with the provisions of sub-section (2) of section 108 of The Factories Act, 1948, a notice of period of works for adult workers, showing clearly for every day periods during which adult worker may be required to work. During visits, I took round inside the factory. Seen and examined all the corners and all the entrances of the factory. Notice of periods of work for adult workers in form 16 or in any other form was not found displayed anywhere in the factory. *Hence by not displaying and correctly maintaining notice of periods of work for adult workers, in accordance with the provisions of sub-section (2) of section 108 of Factories Act 1948, showing clearly for every day the periods during which adult workers may be required to work, Manager of the factory has contravened the provisions of Section 61 (1) of The Factories Act, 1948.*

12. Furthermore, it is recommended and instructed
- a. to pay ex-gratia amount to the dependents of the deceased.
  - b. to provide suitable employment to the successor/dependent of the deceased worker and reports of the above shall be submitted.
13. The action/steps shall be taken so as to receive the compensation as early as possible. Details of the same shall be submitted to the office after receipt of the compensation.
14. Details of expenses incurred towards hospitalization & medicine of the injured workers shall be submitted to my office.
15. Date of resuming duty of the injured worker shall be intimated to this office.
16. **Remedial Measures to avoid such incidents:-**
- a. It shall always be ensured that closed containers, vessels, shock ups etc shall be shredded before charging. Segregated material shall always be rechecked before charging to furnace again.
  - b. Safety curtain/partition of sufficient size and shape shall always be provided between two furnaces and also in between operating cabin and furnaces.
  - c. Workers shall be instructed and made compulsory to use personal protective equipments like suitable apron, face shield, hand gloves etc. while working in front or near furnace when molten metal is being melted in the furnace.

**Show Cause Notice:-** Occupier and Manager of factory may explain within 7 days from the receipt of this remarks as to why the legal action may not be taken against him for above said contravention.

These remarks shall be pasted in the inspection book in form No 31.

  
 (D. R. Khirodkar)  
 Deputy Director  
 Industrial Safety & Health,  
 Chh. Sambhajinagar

**Government of Maharashtra****INDUSTRIAL SAFETY & HEALTH, MARATHWADA REGION, CHH. SAMBHAJINAGAR**2<sup>nd</sup> Floor, Kamgar Kalyan Bhavan, In Front of Siddharth Garden, Kotwalpura, Chh. Sambhajinagar-431001

R.P.A.D.


No. DISH/Acc/DRK/ 5327 /2024

Date:- 27 AUG 2024

Visit Remarks forwarded to the Occupier of

**Gajkeshari Steels and Alloys Pvt. Ltd.**  
**Plot No. F-18/19, Phase II, Additional MIDC,**  
**Aurangabad Road, Jalna Dist:- Jalna**

for pasting in the inspection book and necessary compliance and action.

  
**D.R. Khirodkar**  
**Deputy Director**  
**Industrial Safety & Health,**  
**Chh. Sambhajinagar**



महाराष्ट्र शासन  
औद्योगिक सुरक्षा व आरोग्य संचालनालय

दुरध्वनी क्र. ०२४०-२३३९२२६

महाराष्ट्र शासन

Email ID :- jidish.aur-mh@gov.in

औद्योगिक सुरक्षा व आरोग्य संचालनालय, मराठवाडा विभाग, छत्रपती संभाजीनगर

disaurangabad1@gmail.com कारागार कल्याण वस्त्र, २ वा बिल्डिंग, सिडार्ड छत्रानामनेर कोठ्यालपुरा, छत्रपती संभाजीनगर - ४३१००१

जा. क्र. औसुवआ/का.अ. १९४८/५९९०/२०२४

दिनांक:- 12 SEP 2024

To,  
Occupier/Manager  
Gajkeshari Steels and Alloys Pvt. Ltd.  
Plot No. F-18/19, Phase II, Additional MIDC,  
Chh. Sambhajinagar Road, Jalna Dist:- Jalna

**Subject:-** Regarding information about compliances carried out by management as per Factories Act, 1948 and appended rules

**Reference:-** Your request mail dated 11/09/2024 and 12/09/2024.

Respected sir,

In connection to the subject cited above and as per request mail received from factory management as per reference, it is to inform that following safety compliances as per Factories Act, 1948 and appended rules are found carried out by factory management. The details of the same are as follows:-

- Factory licence is valid and found renewed up to year 2027.
- Last plan approval has been obtained from Directorate of Industrial safety and Health vide letter reference No. 121400000016985 dated 11/12/2018.
- External safety audit by the recognised safety auditor is carried out by factory management on dated 10/12/2023.
- Examination of lifting tools and tackles by competent person is carried out by factory management on 10/02/2024.
- Examination of pressure plant by competent person is carried out by factory management on 28/07/2024.
- Onsite emergency plan is found prepared by factory management on dated 01/01/2023.
- Certificate of stability in respect of work of engineering construction, plant and machinery from the competent person is found obtained on dated 20/12/2019.

This information is submitted in respect of request mail received from factory management under reference.

Regards

D.R. Khirodkar  
Dy. Director  
Industrial Safety & Health,  
Chh. Sambhajinagar

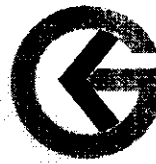
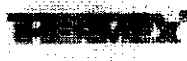
**GAJKESARI STEELS & ALLOYS PVT. LTD.**

Factory Add.: Plot No. F-18/19, Phase 2, Addl. MIDC

Jaina - 431 203. Cell No.: 73910 44410

Email: gajkesaristeels@gmail.com

www.gajkesaristeels.com



ANNEXURE "H"

**GAJKESARI**  
**STEEL**

(An ISO 9001:2015 • 14001:2015 • 45001:2018 Certified Company)

**MS Billets, MS TMT Bars & Round Bars**



Size Available: 8MM, 10MM, 12MM, 16MM, 20MM, 25MM, 32MM

## LIST OF PATIENT

Sr. No.	Patient Name	Age	RTGS	CASH	Date of	Remark
1	Ramshreth	45	6,50,000.00	50,000.00	25.08.2024	Death
2	Krishana Yadav	35	-	2,50,000.00	27.08.2024	Death
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4	Pitvasu Jena	44	-	6,61,000.00	28.08.2024	Death
5	Ramdayal Durve	22	-	5,50,000.00	28.08.2024	Death
6	Manat Ponu (Magar Vatke)	36	-	6,00,000.00	30.08.2024	Death
7	Kantiil Uaene	40	5,50,000.00	50,000.00	28.09.2024	Death
8	Tulsiram Durve	25				Discharged
9	Suraj Oraon	21				Discharged
10	Manojkumar Rai	40				Discharged
11	Guddu Ram Rai	46				Discharged
12	Manoj Kumar Bisaram Rai	32				Discharged
13	Vishal Kumar	18				Discharged
14	Ashok Ramprasad	18				Discharged
15	Ajruddin Ansari	24				Discharged
16	Sunil Oraon	19				Discharged
17	Sonu Uhake	32				Hospital Charges are Borne By the Company Under Treatment
18	Moh. Raffiquddin Mod. Usman	31				Hospital Charges are Borne By the Company Under Treatment
19	Shubham Shailendra Rai	31				Hospital Charges are Borne By the Company Under Treatment

Gajkesari Steels &amp; Alloys Pvt. Ltd.

D. J. J. J.

<b>MAHARASHTRA POLLUTION CONTROL BOARD</b>		
Tel.No. (0240) 29930004	 "Your Service is our Duty"	Regional Office, Paryavaran Bhavan, A-4/1, MIDC Area, Chikalhana, Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road, Chh.Sambhajinagar-431 210.
Visit us at <a href="http://www.mpcb.gov.in">www.mpcb.gov.in</a>		 <b>LIFE</b> <small>Efforts for Environment</small>
E-mail: <a href="mailto:rochhatrapatisambhajinagar@mpcb.gov.in">rochhatrapatisambhajinagar@mpcb.gov.in</a>		

No. MPCB/RO-CSN/ Dir/ 2409/00001

Date: 09.09.2024

To,  
 M/s: Gajkesari Steels & Alloys Pvt. Ltd.,  
 Plot No. F-18 & F-19, Phase - II, Additional MIDC Area, Jalna.,  
 Tal- & Dist- Jalna.

Sub: - Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981..

- Ref:-
1. Consent granted by the Board vide No. Format1.0/CC/UAN No.MPCBCONSENT-0000174186/CR/2401002234 Valid up to 30.06.2028.
  2. Environment Clearance granted dtd 01.06.2018 and subsequent amendment for change in name dtd. 15.04.2019.
  3. News appeared in the daily newspaper regarding blast in the induction furnace on dtd. 25.08.2024.
  4. Visit of Board officials to your unit on 25.08.2024.
  5. Self compliance report of Environment Clearance of the industry submitted by SRO dtd.27.08.2024.
  6. DISH Report submitted by M/s Gajkesari Steels & Alloys Pvt. Ltd dtd. 29.08.2024.
  7. Approval for Closure Direction received from HQ through legal module No. MPCB-LEGAL\_ACTIONS-260824006 on 09.09.2024.

.....

**WHEREAS**, you are operating the industry in the pollution prevention area declared under the Provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, it is also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution from all sources so as to achieve the standards prescribed in the Environment (Protection) Act 1986.

**AND WHEREAS**, Board has granted Consent to Operate to your unit vide under reference no. 1 with certain terms and conditions therein which is valid up to 30/06/2028.


**AND WHEREAS**, accident happened in your factory on 24.08.2024 at 12.30 pm due to blast in the induction furnace, 19 Nos. of workers in the vicinity was injured of which 01 casualty is reported in DISH authority report submitted by M/s Gajkesari Steels & Alloys Pvt. Ltd through its email dtd 29.08.2024, and news appeared in the daily newspaper regarding same on 25.08.2024.

**AND WHEREAS**, visit was carried out on 25/08/2024 by the Board official for investigating the accident and compliance of consent condition, and as per proposal for action submitted by SRO dtd. 27.08.2024, it was reported that you are operating with 2 Nos. of Induction furnaces (4 Nos. of Crucibles), have not installed wet scrubber as Air Pollution Control System, not provided secondary fume extraction, not installed Emission Control System with Electrostatic precipitator at the time of charging of raw material into furnace and not installed slag crusher for solid waste management.

**AND WHEREAS**, after examining all the reports and records available with this office I have come to the conclusion that you are knowingly and willfully violating the provisions of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981.

**NOW THEREFORE**, in exercise of powers conferred upon me by the Board u/s. 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981. I, the Regional Officer, Chhatrapati Sambhajinagar, hereby directed to voluntarily close down your manufacturing activity by taking safe closure steps within 72 hours and also record the Electricity reading unit at the time of said closure, failing which further necessary action will be initiated against you, which may please be noted. Also obtain a certificate of safe processing infrastructure from DISH Authority.

This is issued with the approval of competent authorities of the Board.

  
09.09.2024.  
(Manish Holkar)  
Regional Officer-  
Chhatrapati Sambhajinagar.

**Copy submitted for information to:**

1. Member Secretary, M.P.C. Board, Mumbai.
2. Principal Scientific Officer, M.P.C. Board, Mumbai.
3. Law Officer M.P.C. Board, Mumbai.

**Copy to:**

Sub-Regional Officer, M.P.C. Board, Jalna :-He is directed to serve the directions to above industry and record electricity meter reading and to ensure voluntary closure as well as compliance of closure direction.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel.No. (0240) 29930004

Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)  
E-mail: [roaurangabad@mpcb.gov.in](mailto:roaurangabad@mpcb.gov.in)Regional Office, Paryavaran  
Bhavan, A-4/1, MIDC Area,  
Chikalthana, Behind Daynik  
Lokpatra, Near Seth Nandlal  
Dhoot Hospital, Jalna Road,  
Chhatrapati Shambhajnagar-  
431 210.

No. MPCB/CRD/ 2409140001

Date: 14/09/2024

To,

**M/s Gajkesari Steels & Alloys Pvt. Ltd,  
Plot No. F-18 & F-19, Phase - II, Additional MIDC Area,  
Tal. & Dist. Jalna.****Sub: Conditional Restart Direction u/s 33A of the Water (Prevention & Control of  
Pollution) Act, 1974 & u/s. 31A of Air (Prevention & Control of Pollution)  
Act, 1981.****Ref: - 1. Voluntary Closure Direction issued by RO Chhatrapati Sambhajnagar vide  
letter no. MPCB/CD/Dir/ 2409100001 dtd 09/09/2024.  
2. Industry request letter dtd. 11/09/2024.  
3. Report submitted by SRO Jalna through Legal Module dtd 12/09/2024  
4. Approval for issuing Restart Order received through Legal Module from  
HQ dtd 14/09/2024.**

.....

This has reference with the voluntary closure directions issued to your unit vide letter under ref. 1. You have submitted request letter to the Board vide letter referred at ref. no. 2. above to grant restart order.

Sub-Regional Officer, Jalna has verified and submitted the compliance report vide above ref. no. 3 mentioning that M/s. Gajkesari Steels & Alloys Pvt. Ltd, has voluntarily closed down the manufacturing activity on 11.09.2024, industry has provided alternative fume extraction system i.e. modified secondary fume extraction system consisting of telescopic suction hood along with ID fan type Backwards curved (single inlet) motor (2x525 KW & 2X1440 RPM) & dust collection system followed by Bag filters (16 nos. of compartment & total bags are 3600 nos.) with common chimney of height 30 Meters. The dust is being disposed to authorized recyclers, industry has provided OCEM system for monitoring emissions through stack and same is connected to the M.P.C Board server, industry has installed the scrap processing unit such as segregation, Bailing press, and shearing, cutting, alligators for raw materials., vide ref. no. 3.

(2)

Considering your request letter and verification by Sub-Regional Office, Jalna, the Board has decided to grant conditional directions to restart as per following conditions :-

1. Industry shall operate and maintain existing pollution control arrangements to achieve consented standard and prevent any sort of unforeseen incident / event as to cause any damage or any other non-compliance in the premises as well as surrounding area.
2. Industry shall immediately take precautionary measures as per conditions imposed by the DISH authority and obtain necessary verification from them.
3. The Industry in case of any unforeseen circumstances shall voluntarily close down the concerned activity till corrective measures are taken.

Now, therefore you are hereby allowed to restart your activity subject to the compliance of terms & conditions.

In case, you fail to comply with the above conditions, the Board will have no option than to initiate stringent action i.e. issuance of final directions, which may please be noted.

This is issued with the approval of competent authority.

For & behalf of the  
Maharashtra Pollution Control Board

  
12/09/2022  
(Manish Holkar)

Regional Officer, Chhatrapati Saubhajnagar.

**1. Copy Submitted to-**

1. Member Secretary, M.P.C. Board, Slon, Mumbai.
2. Principal Scientific Officer, M.P.C. Board, Slon, Mumbai.
3. Law Officer (P & L), MPC Board, Slon, Mumbai- for information.

**4. Copy to:** - Sub-Regional Officer, MPCB, Jalna - He is directed to ensure that these Directions to be served to the industry and competent authorities. He shall monitor performance of existing pollution control device and ensure the compliance of Direction within stipulated period

Cin No.: U27100MH2004PTC144222

**GAJKESARI STEELS & ALLOYS PVT. LTD.**

Factory Add.: Plot No. F-18/19, Phase 2, Addl. MIDC

Jalna - 431 203. Cell No.: 73910 44410

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ANNEXURE "K"  
**GAJKESARI<sup>68</sup>**  
**STEEL**

(An ISO 9001:2015 - 14001:2015 - 45001:2018 Certified Company)

**MS Billets, MS TMT Bars & Round Bars**

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Gajkesari Steels & Alloys Pvt. Ltd.

Director

